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CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH

OA. No. 841 of 1997  
MA. No. 922 of 1997

New Delhi, this 26th day of February, 1998.

HON'BLE MR K. MUTHUKUMAR, MEMBER(A)  
HON'BLE MR T. N. BHAT, MEMBER(J)

1. Ved Prakash  
S/o Shri Sardar Singh
2. Raj Tilak  
S/o Shri Dhum Singh
3. Dinesh Chand Sharma  
S/o Laxmi Chand Sharma
4. Devendra Sharma  
S/o Prem Singh
5. Dhorampal  
S/o Ghan Shyam Dass
6. Satya Kumar  
S/o Shri Bishamber Dayal
7. Shahid Hussain  
S/o Shri Abdul Rasheed
8. Birendra Kumar  
S/o Shri Mangal Singh
9. Kailash Chand  
S/o Kunju Lal Sharma

(All are working as Mazdoors in the  
Ministry of Finance, New Mint Project,  
D-2, Sector-1, P.O. Box-78, Noida(U.P.)

Applicants

By Advocate: Shri B. L. Madhok, proxy  
counsel for Shri B. S. Mainee

versus

Union of India, through

1. General Manager  
Mint, D-2, Sector-1,  
P.O. Box No. 78,  
Noida - 201 301 (U.P.)
2. The Secretary  
Ministry of Finance,  
North Block,  
New Delhi.
3. Rajbir Singh

4. Durga Sharan
5. Harun Ekka
6. Kiran Singh
7. Kishori Lal
8. Krishan Lal Singh

(Respondents 3-8 are working as Mazdoors in the Ministry of Finance, New Mint Project, D-2, Sector-1, P.O., Box-78, Noida (U.P.).

... Respondents

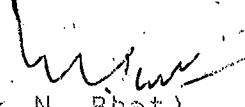
By Advocate: Shri R. V. Sinha.

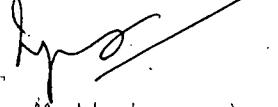
O R D E R (ORAL)

Mr K. Muthukumar, M(A)

The learned proxy counsel for the applicants prays that he may be permitted to withdraw this case with liberty to file fresh petition, if so advised.

This case is dismissed as withdrawn with liberty to the applicants to file a fresh petition, if so advised.

  
(T. N. Bhat)  
Member (J)

  
(K. Muthukumar)  
Member (A)

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